' THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE) : (a) and (b) No, Sir. There was, however, an offer of a financial package from the Export Development Corporation of Canada on export credit terms to, cover imports of goods and services for this project from Canada.

Central Financial Assistance to Private Sector in Tamil Nadu

832. SHRI T. THANGABALU: Will the Minister of FINANCE be pleased to state:

(a) what is the total amount of central financial assistance provided during the last three years, year-wise to the private sector in Tamil Nadu till date for major industrial ventures; and

(b) what are the details of the private sector which have been provided with such financial assistance and the amount of assistance provided in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) According to the information readily available, assistance disbursed by the financial institutions viz. IDBI, IFCI, ICICI, IRCI, LIC, GIC, UTI, SFCS, and SIDCs to all industrial units in the State of Tamil Nadu during the last three years was as under:—

Daring	the	year	Amount disbursed
warning man y	Yeard	A no in abound	

(April-March)			(Rs. in crores)		
198>-81	÷		3	160.47	
1931-82	×	\sim	×	185-81	
1982-83	x	×	-	218.33	

(b) In terms of the provisions of Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983 and other relevent statutes governing the public financial institutions, information relating to individual constituents of the financial institutions to Questions

ged. Passing of th interest earning of L.I.C,

to the Policy Holders

833. SHRI DEBENDRA NATH BAR-MAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the mortality position ano interest earning of LIC is steadily improving;
(b) if so, the reasons for not passing on the benefits to the policy holders;

(c) what are the reasons for the discrimination between "with-profit" and "without-profit" policy holders;

(d) whether it is a fact that while "with profit" policy gets some benefit of higher earning and better mortality experience through bonus the "without profit" policies are being denied of the same, at least in one form or the other; and

(e) if so, what are the reasons there, fox?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b) The benefit of improvements in the mortality and interest experience of the LIC, to the extent the same are reflected in the surplus disclosed by the periodical actuarial valuations, is passed on to the with-profit policyholders in accordance with the provisions of section 28 of the Life Insurance Corporation Act. Over the years, there has been a progressive increase in the reversionary bonus allotted to the with-profit policyholders, and with effect from thg valuation as at 31st March, 1979, the LIC has also started allotting Final (Additional) Bonus to the with-profit policies which have become payable by maturity or death after having remained on the books for at least 15 years.

(c) to (e) The following are the reasons why without-profit policies do, not receive any share of the surplus:-

(i) As the name implies, with-pro-43 policies shar_e in the profits of